

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

C/42669/2014

(Arising out of Order-in-Appeal C. Cus. No.1859/2014 dated 25.09.2014 passed by the Commissioner of Customs (Appeals), Chennai).

M/s. Damodar Tradlinks Pvt. Ltd. : Appellant

Vs.

CC (Port – Export), Chennai : Respondent

Appearance

None
for the appellant

Shri R. Subramaniam, AC (AR)
for the Respondent.

CORAM:

Hon'ble Ms. Sulekha Beevi, Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: **08.05.2018**

FINAL ORDER No. **41444/2018**

Per Bench

The above appeal came up for hearing as per the published list. When the case was earlier listed for hearing in spite of repeated notices none appeared for the appellants. Today when the matter came up for hearing, none appeared on behalf of the

appellants. Hence, it is inferred that appellants are not interested to pursue the appeals.

2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed on account of default by the appellants.

(Order pronounced in the open Court)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

BB